ACT No. XIII of 1894.

Passed by the Governor General of India in Council.

(Received the assent of the Governor General on the 12th October, 1894.)

An Act to amend certain enactments relating to the Army.

WHEREAS it is expedient to amend certain enactments relating to the Army in manner hereinafter appearing; It is hereby enacted as follows:—

- 1. (1) This may be called the Repealing and Amending (Army) Act, 1894; and
- (2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, fix in that behalf.
- 2. (1) The enactment specified in the first schedule is hereby repealed to the extent mentioned in the third column thereof.
- (2) The enactments specified in the second schedule are hereby modified to the extent and in the manner mentioned in the third column thereof.

THE FIRST SCHEDULE.

ENACTMENT REPEALED.

Number and year.	Title.	Extent of repeal.
1	2	3
	of the Governor Gene. Military Lunatics Act, 1877.	ral in Council. In sections 4 and 6 the words divisions or. In section 7 the word division.
		THE

Repeal and amendment of enactments.

Title and commence-

ment.

1894.] Repealing and Amending (Army).

THE SECOND SCHEDULE.

ENACTMENTS AMENDED.

Number and year.	Title or subject.	Amendments.	
· 1	2	3	17

Act of the Governor General in Council.

XI of 1877 .

Military Lunatics In section 3, for Act for Act, 1877. In section 3, for Act for punishing Mutiny and punishing Mutiny and Desertion and for the better payment of the Army and their quarters for the time being in force read Army Act; for military regula-tions of the Presidency to which he belongs read military regulations in force for tary regulations in force for the time being; for one of the Surgeons-General, either of the British Forces or of the Indian Medical Service, according to the Presidency and the service to which the said lunatic belongs read the Principal Medical Officer of Her Majesty's Forces in India, the Surgeon-General with the Government of India. the Government of India, the Surgeon-General with the Government of Madras, the Surgeon-General with the Government of Bombay, or the Principal Medical Officer of the "Command." to which the said lunatic belongs; and for such Surgeon-General and the Surgeon-General read such Principal Medical Officer or Surgeon General.

In sections 3, 6 and 7, for the words local military regulations, wherever they occur, read military regu-

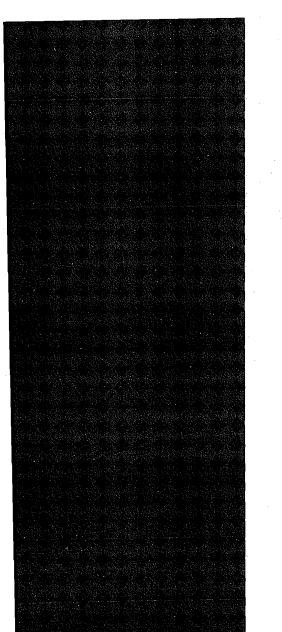
Regulations of the Madras Code.

VII of 1808

Power martial law.

to establish In the title, in the first place in which the words occur in the preamble, in section 2 and in section 4, for Governor in Council read Governor General in Council.

VIII



154 Repealing and Amending (Army). [ACT XIII

SCHEDULE II—contd.

ENACTMENTS AMENDED—contd.

Number and year.	Title or subject,	Amendments.
1	2	3
Regul	ations of the Madra.	s Code—contd.
VIII of 1817 .	Sepoy Málguzárs .	In the title, for on the military establishment of the Presidency of Fort St. George read in the Madras Command.
		In section 9, clause first, for on the military establish- ment under the Presidency of Fort St. George read in the Madras Command.